

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.202
CAA-19/ND/2022

IN THE MATTER OF:

Dapel Investment LLP with Grandeur Travels and Tours LLP

.....APPLICANT/PETITIONER

SECTION

U/s 230/232

Order delivered on 01.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv Ashutosh Gupta, Adv. Gaurav Rana Adv. Ajitesh Kumar

For the OL : Ms. Hemlata Rawat Counsel

For the RD : Adv. Shankari Mishra

ORDER

Heard the submissions made by the Learned Counsel appearing for the Petitioner Companies. Pursuant to the order dated 08.02.2023, the Appellant has placed on record a copy of the reports filed by the RoC and Income Tax Department. Learned Counsel appearing for the RoC submitted that they have no objection to the present scheme. The Income Tax Department has also no objection to the present scheme.

Order **reserved**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)